This notification specifies the commodities to which MRP based excise levy is applicable and also prescribes abatement of retail price under section 4A.Supersedes Notification No. 5/2001-C.E. (NT), dated 1-3-2001.

## Notification No. 13 /2002-Central Excise (N.T.)

In exercise of the powers conferred by sub-section (1) and sub-section (2) of section 4A of the Central Excise Act, 1944 (1 of 1944) and in supersession of the notification of the Government of India in the Ministry of Finance (Department of Revenue) No. 5/2001-Central Excise (N.T.), dated the 1st March, 2001, published in the Gazette of India vide number G.S.R. 139(E), dated the 1st March, 2001, except as respects things done or omitted to be done before such supersession , the Central Government hereby specifies the goods mentioned in column (3) of the Table below and falling under Chapter or heading No. or sub-heading No. of the First Schedule to the Central Excise Tariff Act, 1985 (5 of 1986) mentioned in the corresponding entry in column (2) of the said Table, as the goods to which the provisions of the said sub-section (2) shall apply, and allows as abatement the percentage of retail sale price mentioned in the corresponding entry in column (4) of the said Table:-

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S. No.	Chapter or heading No. or sub- heading No.	Description	Abatement as a percentage of retail sale price
(1)	(2)	(3)	(4)
1.	0401 14	Concentrated (condensed) milk, whether sweetened or not, put up in unit containers and ordinarily intended for sale	35%
2.	1702.21 and 1702.29	Preparations of other sugars	40%
3.		Sugar syrups not containing added flavouring or colouring matter; artificial honey, whether or not mixed with natural honey; caramel	40%
4.	1704.10	Gums, whether or not sugar coated (including chewing gum, bubblegum and the like)	40%
		All goods	40%
6.	18.02	Cocoa powder, whether or not containing added sugar or other sweetening matter	35%
7.	18.03	Chocolates in any form, whether or not containing nuts, fruit kernels or fruits, including drinking chocolates	35%
	18.04	Other food preparations containing cocoa	35%
9.	1901.19 and 1901.92	All goods	35%
10.	1902.19	All goods	35%
11.	1904.10	All goods	35%
12.		Biscuits, in or in relation to the manufacture of which any process is ordinarily carried on with the aid of power	40%
13.	1905.31	Waffles and wafers, coated with chocolate or containing chocolate	35%
14.	1905.39	All goods	40%
15.		Extracts, essences and concentrates, of coffee, and preparations with a basis of these extracts, essences or concentrates or with a basis of coffee	35%
16.	2102.10	All goods	35%
17.	21.05	ce cream and other edible ice, whether or not containing cocoa	45%
12	24.04	<ul> <li>(a) Pan masala (falling under sub-heading No. 2106.00), in retail packs containing ten grams or more per pack, other than the goods containing not more than 15% betel nut by weight and not containing tobacco in any proportion</li> <li>(b) Pan masala containing tobacco (falling under sub-heading No. 2404.49)</li> </ul>	50%
19		Betel nut powder known as "Supari"	35%
		Sharbat	35%
		All goods	40%
22.	2201.19 and 2202.19	All goods	50%
23.	2201.20 and 2202.20	Aerated waters	50%
24.	22.03	Vinegar and substitutes for vinegar obtained from acetic acid	40%

25.	2502.21	White cement, whether or not artificially coloured and whether or not with rapid hardening properties	35%
26.	2710.90		40%
	3204.30	Synthetic organic products of a kind used as fluorescent brightening agents or as a luminophores	
	3206.90		35%
	32.08,		0070
29.	32.09 and 32.10	All goods	40%
30.	3212.90	Dyes and other colouring matter put up in forms or small packing of a kind used for domestic or laboratory purposes	40%
31	32.13		40%
	32.14	0	40%
	33.03,		10 /0
	33.04,		
33.	33.05 and	All goods	40%
	33.07		
21	3306.10	Tooth paste	35%
35.	3401.19	All goods	35%
~~	3401.20		0.50/
36.	and	All goods	35%
	3402.90		
37.	3403.10		35%
		Polishes and creams, for footwear, furniture, floors, coachwork, glass or metal; scouring pastes	
38.	34.05	and powders and similar preparations (whether or not in the form of paper, wadding, felt, non- wovens, cellular plastics or cellular rubber, impregnated, coated or covered with such preparations), excluding waxes of heading No. 34.04	35%
39.	35.06		40%
	3702.90		40%
	3808.10		35%
	3808.90		40%
43.	38.14		40%
	38.19	containing less than 70% by weight of petroleum oils or oils obtained from bituminous minerals	40%
	38.20		40%
46.	3824.90	Stencil correctors and other correcting fluids, ink removers put up in packings for retail sale	40%
47.	39.19	Self adhesive tapes of plastics	40%
	3923.10		
48.	and	Insulated ware	45%
	3924.10		
49.	48.16		40%
	4818.90	Cleansing or facial tissues, handkerchiefs and towels, of paper pulp, paper, cellulose wadding or webs of cellulose fibres	40%
	64.01		40%
52.	6501.10	Safety headgear	40%
	6905.10		45%
	6906.10	· · ·	45%
	69.08		40%
	50.00		10 /0
56.	7321.10	Cooking appliances and plate warmers	40%
	7323.10		
57	and	Pressure Cookers	35%
	7615.20		50 /0
58	73.24	Sanitary ware of iron or steel	40%
	73.24 7418.90	, , , , , , , , , , , , , , , , , , ,	40 <i>%</i> 40%
	82.12		40%
	83.05		40%
	8414.40		40%
	84.15		40%
64.	8418.10	0	40%
65.	8421.10	Water filters and water purifiers, of a kind used for domestic purposes	40%
	8422.10		35%
	8450.10	U U U U U U U U U U U U U U U U U U U	40%
	8469.90		35%
	84.70	Calculating machines and pocket-size data recording, reproducing and displaying machines with calculating functions	40%
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	85.06	Primary cells and primary batteries	40%
72.	85.09	Electro-mechanical domestic appliances with self-contained electric motor	40%
73.	85.10	Shavers, hair clippers and hair-removing appliances, with self contained electric motor	40%
74.	85.13	Portable electric lamps designed to function by their own source of energy (for example, dry batteries, accumulators, magnetos), other than lighting equipment of heading No. 85.12	35%
75.	85.16	Electric instantaneous or storage water heaters and immersion heaters; electric space heating apparatus and soil heating apparatus; electro-thermic hairdressing apparatus (for example, hair dryers, hair curlers, curling tong heaters) and hand dryers; electric smoothing irons; other electro-thermic appliances of a kind used for domestic purposes	40%
76.	85.17	Telephone sets including telephones with cordless handsets; video phones; facsimile machines	40%
77.	85.19 and 85.20	All goods	40%
78.	85.21	All goods	40%
<b>'</b> 9.	8523.12	Unrecorded audio cassettes	40%
80.	8523.14 and 8524.34	Video cassettes	40%
81.	8523.20 and 8524.40	Magnetic discs	40%
32.	85.25	Pagers, cellular or mobile phones	40%
33.	8527.10	Radio sets including transistor sets, having the facility of receiving radio signals and converting the same into audio output with no other additional facility like sound recording or reproducing or clock in the same housing or attached to it	
84.	8527.90	Reception apparatus for radio-broadcasting, whether or not combined, in the same housing, with sound recording or reproducing apparatus or a clock	40%
35.	85.28	Television receivers (including video monitors and video projectors) other than monochrome, whether or not incorporating radio broadcast receivers or sound or video recording or reproducing apparatus	35%
36.	85.36	All goods	40%
37.	85.39	Electric filament or discharge lamps, including sealed beam lamp units and ultra-violet or infra- red lamps; Arc lamps	40%
38.	90.06	Photographic (other than cinematographic) cameras	35%
	9101.90 and 9102.90	<ul> <li>(a) Watches of retail sale price, exceeding Rs. 500 per piece;</li> <li>(b) Watches of retail sale price, not exceeding Rs 500 per piece on which duty is paid at the rate specified in the First Schedule to the Central Excise Tariff Act,1985 (5 of 1986) and the manufacturer does not avail of the exemption under any notification of Government of India in the Ministry of Finance (Department of Revenue), for the time being in force, in respect of such watches</li> </ul>	35%
90.	91.03 and 91.05	<ul> <li>(a) Clocks of retail sale price, exceeding Rs. 500 per piece;</li> <li>(b) Clocks of retail sale price, not exceeding Rs 500 per piece on which duty is paid at the rate specified in the First Schedule to the Central Excise Tariff Act, 1985 (5 of 1986) and the manufacturer does not avail of the exemption under any notification of Government of India in the Ministry of Finance (Department of Revenue), for the time being in force, in respect of such clocks</li> </ul>	
	96.12	All goods	35%
02	96.17	Vacuum flasks	40%

*Explanation* .- For the purposes of this notification, "retail sale price" means the maximum price at which the excisable goods in packaged form may be sold to the ultimate consumer and includes all taxes, local or otherwise, freight, transport charges, commission payable to dealers, and all charges towards advertisement, delivery, packing, forwarding and the like, as the case may be, and the price is the sole consideration for such sale.

T.R. Rustagi Joint Secretary to the Government of India

F. No. 334/1/2002-TRU